

(b) whether it is also a fact that 20 to 65 million people in India have fallen prey to trafficking;

(c) whether it is also a fact that there is an urgent need to invest in a robust data collection and maintenance system; and

(d) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The National Crime Records Bureau (NCRB) collects police recorded data on crimes and criminals relating to human trafficking.

(b) As per information collected by NCRB, the following number of cases was reported in human trafficking in the last three years:

Sl. No.	Year	No. of cases reported under total human trafficking
1.	2013	3940
2.	2014	5466
3.	2015	6877

(c) and (d) NCRB has recently revised the proforma for standardization of formats for data collection on anti-human trafficking. A number of initiatives and efforts like training, data scrutiny etc. are being put in place on a continuous basis to improve the data quality relating to human trafficking.

FCRA accounts in banks with core banking facilities

866. SHRI T. RATHINAVEL:

SHRI K.R. ARJUNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are around 33,000 NGOs registered under the Foreign Contribution Regulation Act (FCRA);

(b) whether it is also a fact that at least 6,000 NGOs do not have their FCRA accounts in banks with core banking facilities;

(c) whether it is also a fact that many of them have their FCRA accounts in cooperative banks or State Government's owned apex banks; and

(d) whether the Ministry of Home Affairs has made any request to the Ministry of Finance to make it mandatory for FCRA registered NGOs to have their accounts only in banks with core banking facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Yes Sir. As on 31.3.2016, 33,216 associations were registered under the FCRA.

(b) and (c) This Ministry does not maintain centralized data base of associations which do not have their FCRA accounts in banks with core banking facilities. As per Section 17 of the Act, every person who has been granted a certificate or given prior permission under Section 12 shall receive foreign contribution in a single designated account only through such one of the branches of a bank as he may specify in the application for grant of certificate. Bank for this purpose, means a banking company as referred to in clause (c) of Section 5 of the Banking Regulation Act, 1949 (10 of 1949).

(d) Ministry of Finance and Reserve Bank of India have been advised under the FC(R) Rules 2011 to integrated FCRA accounts of associations receiving Foreign Contribution, with Public Fund Management System.

Security of Indo-Pak International Border of Punjab

867. SHRI SHWAIT MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is taking steps to introduce latest technology to strengthen the security of Indo-Pak International Border of Punjab;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The Government has decided to introduce latest technology to strengthen the security of Indo-Pakistan border. The latest technology includes radars, cameras, optical fiber sensors, etc. In this regard, a pilot project in Punjab has been approved.

Role of NDMA in disasters during year 2014

868. SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) which were the major disasters that occurred during the year 2014 in India;

(b) what was the role of NDMA in those disasters;

(c) how many of the projects of rehabilitation after those disasters have been completed or are nearing completion;